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West Pakistan Cotton Control (Validation Of Levy Of Fees) Ordinance, 1966

13 of 1966

[27 April 1966]

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West Pakistan Cotton Control (Validation Of Levy Of Fees) Ordinance, 1966

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Ordinance to validate the levy, charging, collection and realization of fees from the occupiers of cotton factories, cotton dealers and managers of companies Preamble.- WHEREAS it is expedient to validate the levy, charging, collection and realization of fees from the occupiers of cotton ginning, cotton pressing and factories, cotton dealers and managers of seed oil companies, for the period from 24th March, 1949 to 3rd January, 1954; AND WHEREAS the Provincial Assembly of West Pakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, in exercise of the powersconferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance, namely:-

1. Short Title And Extent :-

- (1) This Ordinance may be called the West Pakistan Cotton Control (Validation of Levy of Fees) Ordinance, 1966.
- (2) It extends to the Districts of Campbellpur, Dera Ghazi Khan, Gujranwala, Gujrat, Jhelum, Jhang, Lahore, Lyallpur, Mianwali, Sahiwal, Multan, Muzaffargarh, Rawalpindi, Sargodha, Sheikhupura

and Sialkot.

2. Validation Of Levy Of Fees, Etc., From Occupiers Of Cotton Factories, Etc:

Notwithstanding anything contained in clause (p) of section 30 of the West Punjab Cotton (Control) Act, 1949 (Punjab Act IV of 1949), before its amendment by the Punjab Cotton (Control) (Amendment) Act, 1953 (Punjab Act I of 1954), orany judgment or decree of any Court, the fees levied, charged, collected or realized from the occupiers of cotton ginning, cotton pressing or cotton seed oil factories, cotton dealers or managers of companies for the period from 24th March, 1949 to 3rd January, 1954, in accordance with the provisions of the said clause (p) as substituted by the Punjab Cotton (Control) (Amendment) Act, 1953, shall be deemed to have been validly levied, charged, collected or realised, as the case may be, and where any such fees have not been paid or realized before the coming into force of this Ordinance, the same shall be recoverable in accordance with the provisions of the said clause (p) as substituted by the Punjab Cotton (Control) (Amendment) Act, 1953.